

Statement

DEPOSITS OF 14 NATIONALISED BANKS

| Last Friday of | Amount | (Rupees Crores) | |
|----------------|--------|-----------------|----------------------|
| | | Increase | over Preceding March |
| March 1968 | 2094.1 | | |
| | | +310.2 | |
| March 1969 | 2404.3 | (+14.8%) | |
| June 1969 | 2615.5 | +211.2 | (+8.8%) |
| March 1970 | 2814.8 | +410.5 | (+17.1%) |
| June 1970 | 2950.0 | +135.2 | (+4.8%) |

Rates fixed for various Petroleum Products

102. SHRI ABDUL GHANI DAR : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) the rates fixed for each Petroleum commodity in 1968-69, 1969-70 and 1970-71; and

(b) the reasons for increase in each year ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) The prices of petroleum products are not fixed on a yearly basis. During the period 1.2.1966 to 31.5.1970, the pricing of petroleum products was fixed by the Government on the basis of the recommendations of Working Group on Oil Prices. With effect from 1-6-1970, the pricing pattern is based on the decisions taken by the Government on the Report of the Oil Prices Committee.

(b) The increases in the prices of petroleum products after their initial fixation based on the recommendations of the pricing committee are due to (a) increases in statutory levies like excise duty, wharfage etc. and (b) increases in other charges which are included in the price build-up like railway freight, octroi etc.

Production of Petroleum Products

103. SHRI ABDUL GHANI DAR : Will the Minister of PETROLEUM AND

CHEMICALS AND MINES AND METALS be pleased to state :

(a) the total quantity of indigenous production of each Petroleum Product in the last three years in each year.

(b) the total expenditure incurred on indigenous production in the last three years, years-wise; and

(c) the ratio between increase of production and expenditure ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) A statement is laid on the Table of the Sabha. [Placed in Library. Sec. No. LT-3713/70]

(b) and (c). The information is being collected and will be placed on the Table of the House.

Violation of Customs Regulations

104. SHRI PREM CHAND VERMA : Will the Minister of FINANCE be pleased to state :

(a) the number of people who broke the Customs Laws during the first half of the current year and the number of such persons on every port;

(b) out of them, how many were Government employees and how many were connected with the Government;

(c) the total value of the goods seized, and out of which how much was confiscated by the Government;

(d) how much was released after paying penalty and the amount of penalty recovered; and

(e) the steps Government are taking to reduce or to completely stop the cases of violation of custom laws ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (e). Information about violation of customs laws is being collected and will be laid on the Table of the Sabha. Separate information is not, however, available about employees of Government and others connected with Government.

Acquisition of Land by Government in Delhi

105. SHRI PREM CHAND VERMA :